

[Mr. Speaker]

and dispose of the official business. One Bill is pending; we must dispose of it. There is also non-official business. We shall sit and dispose of it. The hon. Minister will certainly look into these cases if they are brought to his notice. Apart from that, any other matter of policy cannot be gone into now.

12.32 hrs.

#### PAPERS LAID ON THE TABLE

##### STATEMENT *re:* NON-ENFORCEMENT OF FARIDABAD DEVELOPMENT CORPORATION ACT

**The Deputy Minister of Rehabilitation (Shri P. S. Naskar):** On behalf of Shri Mehr Chand Khanna, I beg to lay on the table a copy of the Statement regarding the non-enforcement of the Faridabad Development Corporation Act, 1956. [Placed in Library. See No. LT-2367/60.]

##### REPORT OF INTERMEDIATE PORTS DEVELOPMENT COMMITTEE

**The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur):** I beg to lay on the Table a copy of the Report of the Intermediate Ports Developments Committee. [Placed in Library. See No. LT-2368/60.]

##### REPORT OF TARIFF COMMISSION

**The Minister of Commerce (Shri Kanungo):** On behalf of Shri Manubhai Shah, I beg to lay on the Table a copy of each of the following papers under sub-section (2) of Section 16 of the Tariff Commission Act, 1951:

- (a) Report (1960) of the Tariff Commission on the continuance of protection to the Engineers' Steel Files Industry.
- (b) Government Resolution No. 18(2)-T.R./60, dated the 7th September, 1960.

(c) Notification No. 18(2)-T.R./60, dated the 7th September, 1960.

(d) Statement explaining the reasons why a copy of each of the documents at (a), (b) and (c) above could not be laid on the Table within the period prescribed in the said sub-section. [Placed in Library. See No. LT-2369/60.]

##### NOTIFICATION ISSUED UNDER AGRICULTURAL PRODUCE (DEVELOPMENT AND WAREHOUSING) CORPORATIONS ACT

**The Deputy Minister of Community Development and Co-operation (Shri B. S. Murthy):** On behalf of Shri S. K. Dey, I beg to lay on the Table a copy of Notification No. G.S.R. 998, dated the 29th August, 1960 issued under Section 3 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956. [Placed in Library. See No. LT-2370/60.]

##### NOTIFICATIONS ISSUED UNDER SEA CUSTOMS ACT, CENTRAL EXCISES AND SALT ACT AND MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) ACT

**The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha):** On behalf of Dr. B. Gopala Reddi, I beg to lay on the Table a copy of each of the following Notifications:

- (i) G.S.R. 986 dated the 27th August, 1960 under sub-section (4) of Section 43B of the Sea Customs Act, 1878. [Placed in Library. See No. LT-2371/60.]
- (ii) G.S.R. 987 dated the 27th August, 1960 making certain further amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-2372/60.]